

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.1223/92.

Shri S.V. Kathale.

.. Applicant.

Vs.

Union of India & 3 Others.

.. Respondents.

Ceram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

Applicant in person.

Mr. Ramesh Darda, Counsel
for the Respondents.

ORAL JUDGMENT :

Dated : 18.3.1993.

¶ Per : Shri Justice M.S. Deshpande, Vice Chairman ¶

Heard. The question is about the initiation
of the enquiry instituted against the applicant which
~~(is now pending)~~
~~we have to look into.~~ A proper application in this
regard may be made by the applicant after the conclusion
of the enquiry and imposition of the punishment, if any.

Application is rejected summarily.

(M.Y. PRIOLKAR)
MEMBER(A).

(M.S. DESHPANDE)
VICE CHAIRMAN.

H.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

R.P. No. 38/93 in OA No. 1223 of 1992

S V Kathale ..Applicant

V/s.

Union of India & Ors. ..Respondents

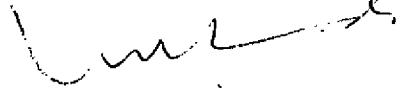
Court : Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

TRIBUNAL'S ORDER: (By circulation) DATED: 26.11.93
(PER: M S Deshpande, Vice Chairman)

We have considered the objection raised by the review application and we do not think that there is any error apparent on the face of the record in our judgment dated 18.3.93 to entertain the application during the pendency of the inquiry when liberty has been granted to the applicant to challenge the inquiry and imposition of the penalty after disciplinary proceedings are over.

No error apparent on the face of record is pointed out. The Review Petition no. 38/93 is dismissed.


(M Y Priolkar)
Member (A)


(M.S. Deshpande)
Vice Chairman